

Contested commercial cases disposed during the month of february-2022

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date of Registration	Whether Urgent Relief Pre-Insitition Mediation did not take place (Yes / No)	Date of Decision	Days for disposal	Nature of Disposal (Contested / Settled)	Date of execution of decree	Number of days for execution of decree from date of decision	Act Section
1	SH. BHARAT PRASHAR, DISTRICT JUDGE (COMMERCIAL COURT)-01 (w.e.f 20.07.2021)	CENTRAL		UNION OF INDIA VS. SAGAR ELECTRICALS	K.D. SHARMA	05.09.2019	No	28.02.2022	907	Contested			U/s 34 of Arbitration & Conciliation Act, 1996
2	SH. RAJNEESH KUMAR GUPTA DJ COMMERCIAL COURT, THC	CENTRAL	NIL										
3	SH. PAWAN KR. JAIN, DISTRICT JUDGE, (COMMERCIAL COURT)-03, TIS HAZARI COURT, DELHI	CENTRAL	NIL										
4	MS NISHA SAXENA, DISTRICT JUDGE, COMMERCIAL COURT-04	CENTRAL	CS (COMM)-3492/2021	RAMESH KUMAR VS. NORTH DELHI MUNICIPAL CORPORATION		21.09.2021		26.02.2022	157 DAYS	CONTESTED	NIL	NIL	RECOVERY OF MONEY
			CS (COMM)-3490/2021	PAWAN KUMAR VS. NORTH DELHI MUNICIPAL CORPORATION	SH. SK SINGH	21.09.2021	NO	28.02.2022	159 DAYS	CONTESTED	NIL	NIL	RECOVERY OF MONEY

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			OMP (COMM)-87/2021	PRET STUDY BY JANAK FASHION PVT. LTD. VS. RAJINDER DHANUKA	SH. NAVEEN KUMAR	17.11.2021		16.02.2022	91 DAYS	CONTESTED	NIL	NIL	PETITION U/34 OF ARBITRATION ACT.
			ARBTN.495/2018	LAUREL INTERNATIONAL PUBLIC SCHOOL VS.EDU SMART SERVICE PVT. LTD.	SH. MAHENDER PRATAP	05.09.2018	NO	23.02.2022	1267 DAYS	CONTESTED	NIL	NIL	PETITION U/34 OF ARBITRATION ACT.
			ARB.A (COMM)-102019	AMIT JAIN VS. VIPIN JAIN	SH. PRAVEEN NIGAM	07.03.2019	NO	25.02.2022	1089 DAYS	CONTESTED	NIL	NIL	PETITION U/34 OF ARBITRATION ACT.
5	SH. ASHWANI KUMAR SARPAL, DISTRICT JUDGE, COMMERCIAL COURT-05	CENTRAL					NIL						
6	SH. MANMOHAN SHARMA, DISTRICT JUDGE(COMMERCIAL)-06, CENTRAL	CENTRAL					NIL						
7	SH. DINESH BHATT , DJ (COMMERCIAL COURT)-01	West					NIL						
8	SH. GURDEEP SINGH, LD. DISTRICT JUDGE (COMM)-02, WEST,THC, DELHI	West					NIL						

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9	SH. SANJEEV JAIN, DISTRICT JUDGE (COMMERCIAL COURT)-01	NEW DELHI	CS (COMM.)/349/2020	AJIT SINGH BAWA Vs SIDDHARTHA SINGH	SH. AMBIKA VOHRA	20.07.2020	-	19.02.2022	580	DECREED	-	-	CIVIL SUIT FOR RECOVERY
10	SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02		OMP (COMM.) 48 / 2018	UNION OF INDIA VS M/S. BANSAL CONSTRUCTIONS	SH. OM PRAKASH	22.12.2018	NA	11.02.2022	1148	PARTLY ALLOWED	NA	NA	U/S - 34 OF ARBITRATION AND CONCILIATION ACT 1996
			OMP (COMM.) 46 / 2018	CENTRAL COTTAGE INDUSTRIES CORP. OF INDIA VS. MITTAL PROCESSORS P. LTD.	SH. ADITYA SHANKAR PANDEY	18.12.2018	NA	15.02.2022	1156	SET ASIDE	NA	NA	U/S - 34 (2) OF ARBITRATION AND CONCILIATION ACT 1996
			OMP (COMM.) 67 / 2021	CANBERG GLOBAL SOURCING PVT. LTD. VS. BMW INDIA FINANCIAL SERVICES PVT. LTD.	SH. HARSHIT KEDAWAT	14.07.2021	NA	19.02.2022	221	ALLOWED	NA	NA	U/S - 34 OF ARBITRATION AND CONCILIATION ACT 1996

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			OMP (COMM.) 140 / 2019	UNION OF INDIA VS. INCOM CABLES.	SH. SURENDER SURYAN	30.07.2019	NA	28.02.2022	945	DISMISSED	NA	NA	U/S - 34 OF ARBITRATION AND CONCILIATION ACT 1996
11	SH. SANJIV JAIN, DISTRICT JUDGE (COMM.)-03		OMP (COMM.)/96/2020	UNION OF INDIA Vs M/S KENDRIYA BHANDAR	AMIT KUMAR PANDEY	18-11-2020	NA	02-02-2022	###	DISPOSED	NA	NA	34 Arbitration & Conciliation Act
			CS (COMM.)/358/2020	TANIYA CIVIL PROJECTS PRIVATE LIMITED Vs STATE BANK OF INDIA	UDAIBIR SINGH KOCHAR	07-08-2020	NA	11-02-2022	###	DECREED	NA	NA	Suit for recovery
			OMP (COMM.)/71/2019	T. RADHA KRISHNAN Vs PNB HOUSING FINANCE LILIMITED(OBJ-34)	ARVIND KUMAR	15-04-2019	NA	16-02-2022	###	SET ASIDE	NA	NA	34 Arbitration & Conciliation Act
			OMP (COMM.)/32/2020	DAILY FOODS ENTERPRISES Vs INDIABULLS CONSUMER FINANCE LTD	MUSARAF ALI	25-02-2020	NA	26-02-2022	###	DISPOSED	NA	NA	34 Arbitration & Conciliation Act

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			OMP (COMM.)/38/2018	PRASAR BHARATI Vs ARUN GOVIL CREATIONS	RAJEEV SHARMA	04-12-2018	NA	28-02-2022	###	DISPOSED	NA	NA	34 Arbitration & Conciliation Act
12	SH. KUMAR BHARTWAL DISTRICT JUDGE (COMMERCIAL COURT)-01	PREMSOUTH	NIL										
13	SH. KUMAR KHANNA, DISTRICT JUDGE (COMMERCIAL COURT)-02	VINAYSOUTH	CS(COMM)/169	RSPL Ltd Vs. RASPL Industries Pvt Ltd	K.G. Bansal	12.06.2020	Yes	16.02.2022	615	Contested	16.02.2022	16.02.2022	134,135,29 & 27
			OMP(COMM)/3	CASA2 Stays Pvt Ltd Vs. BBH Communication India Pvt Ltd	Anurag Anand	19.03.2021	Yes	19.02.2022	338	Contested	NA	NA	Sec-34
			CS(COMM)/49/	Unistone Interirs Pvt Ltd Vs. Om Furnitures		28.08.2018	Yes	19.02.2022	1271	Contested	NA	NA	Recovery of Money

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16	SH. SANJAY SHARMA-I	EAST											NIL
17	MS. SARITA BIRBAL, DISTRICT JUDGE, (COMMERCIAL COURT) (w.e.f-20.07.2021)	NORTH EAST	CS(COMM)29/2021	ADIDAS AG VS ASHOK KUMAR (UNKNOWN)	PRAMOD KUMAR SINGH	16.03.2021	----NIL----	17.02.2022	338	SETTLED	----	----	COMMERCIAL SUIT FOR MANDATORY AND PERMANENT INJUNCTION TRADE MARK AND COPYRIGHT
			CS(COMM)30/2021	NIKE INNOVATE C.V VS ASHOK KUMAR (UNKNOWN)	PRAMOD KUMAR SINGH	16.03.2021	----NIL----	17.02.2022	338	SETTLED	----	----	COMMERCIAL SUIT FOR MANDATORY AND PERMANENT INJUNCTION TRADE MARK AND COPYRIGHT
			CS(COMM)61/2021	VECTUS INDUSTRIES LTD V/S M/S SUN PLASTIC	SHRIHAR TRIPATHI	06.10.2021	----NIL----	18.02.2022	135	SETTLED	----	----	SUIT FOR PERMANENT INJUNCTION RESTRAINING INFRINGEMENT OF TRADE MARK, PASSING OFF

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			CS(COMM)4/2020	M/S ELECTRONIC SHIVAM ENTERPRISES VS DN	SS TOMAR	29.09.2018	----NIL----	25.02.2022	1245	CONTESTED	----NIL----	---	SUIT FOR RECOVERY UNDER ORDER 37
			OMP(COMM)6/2019	EGRAMUDIN & OTHERS VS AAR KAY FINANCE PVT LTD	GEETA	15.10.2019	----NIL----	18.02.2022	857	CONTESTED	----NIL----	---	UNDER ORDER 34
			OMP(COMM)1/2020	PUSHPENDRA JAISBAL VS CHOLAMANDALAM INVESTMENT	S.N PATHAK	16.01.2020	----NIL----	28.02.2022	774	CONTESTED	----NIL----	---	UNDER ORDER 34
18	MS. NIVEDITA ANIL SHARMA, DISTRICT JUDGE, (COMMERCIAL COURT)	Shahdara	NIL										
19	MS. SUKHVINDER KAUR	Shahdara	NIL										

